

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 45/TT/2023

Subject	Petition for determination of transmission tariff from proposed COD to 31.3.2024 under 2019 Tariff Regulations in respect of Assets: 400 kV D/C (quad) Alipurduar-Jigmeling Transmission line (Indian Portion) and 2 Nos. 400 kV line bays at Alipurduar Sub-station under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan".
Date of Hearing	27.2.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	West Bengal State Electricity Distribution Company Ltd and 15 others
Parties Present	Ms. Swapna Seshadri, Advocate, PGCIL Ms. Sneha, Advocate, PGCIL Shri Utkarsh Singh, Advocate, PGCIL Ms. Rohini Prasad, Advocate, BSPHCL Shri Anup Kashyap, Advocate, BSPHCL Shri Mohd. Mohsin, PGCIL Shri Mukesh Bhakar, PGCIL Ms. Ashita Chauhan, PGCIL Shri Amar Shankar, PHPA-I, Bhutan

Record of Proceedings

PGCIL has filed the instant Petition for determination of transmission tariff from proposed COD to 31.3.2024 for Assets: 400 kV D/C (quad) Alipurduar-Jigmeling Transmission line (Indian Portion) and 2 Nos. 400 kV line bays at Alipurduar Sub-station under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan".

2. The learned counsel for the Petitioner made detailed submissions regarding bidding process adopted and the reasons for time over-run, namely, Forest/Wild-life Clearance, RoW, law and order, CAA agitation leading to curfew, difficult terrain conditions, etc. in execution of the transmission assets. The information sought vide RoP dated 20.12.2023 was filed vide affidavit dated 5.1.2024.

3. The learned counsel for BSPHCL, Respondent No. 2, submitted that the Petitioner has sought some relief for time over-run under the orders issued by the Ministry of Power.



However, those orders are not applicable to the instant case. She further requested for grant of 7 days' time to file detailed reply in the matter.

4. The Commission also directed the Petitioner, to submit the following additional information, after serving the copies on the Respondents, on or before 15.3.2024.

- a. CPM / PERT chart indicating scheduled timelines and actually executed timelines.
- b. L2 network indicating important activities, including planned date and actual date substantiating it with appropriate documents
- c. Justification of the capital cost claimed.
- d. Details of LD recovered / to be recovered / to be adjusted from each of the vendors on account of delay in execution of works and the action taken as per the contract.

5. After hearing the parties, the Commission directed the Respondents, including BSPHCL, to file their reply by 22.3.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 30.3.2024.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

